

Notification under Delhi Municipal Corporation Act, 1957

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M.M. JACOB): I beg to lay on the Table a copy of Notification No. U.14011/160/89-Delhi (Hindi and English versions) published in Delhi Gazette dated the 3rd May, 1991 making certain amendments to Notification No. U. 14011/160/89-Delhi dated the 6th January, 1990 issued under section 490 of the Delhi Municipal Corporation Act, 1957.

[Placed in Library. See No. LT-69/91]

Notification under Essential Commodities Act, 1955 and Review on the Working and Annual Report of Tamil Nadu Agro-Industries Corporation Ltd., Madras and Punjab Agro-Industries Corporation Ltd., Chandigarh for 1989-90 etc.

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPPALLY RAMACHANDRAN): I beg to lay on the Table—

- (1) A copy of Notification No. S.O. 397 (E) (Hindi and English versions) published in Gazette of India dated the 14th June, 1981 containing Order indicating the Supplies of fertilisers to be made by domestic manufacturers of fertiliser to various States/Union Territories/Commodity Board during the period from the 1st April, 1991 to the 31st September, 1991 (Kharif, 91 Session) under sub-section (6) of section 3 of the Essential Commodities Act, 1955.

[Placed in Library. See No. LT-70/91]

- (2) A copy each of the following papers (Hindi and English ver-

sions) under section 619A of the Companies Act, 1956:—

- (a) (i) Review by the Government on the working of the Tamil Nadu Agro Industries Corporation Limited, Madras, for the year 1988-89.
- (ii) Annual Report of the Tamil Nadu Agro Industries Corporation Limited, Madras, for the year 1988-89 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-71/91]

- (b) (i) Review by the Government on the working of the Punjab Agro Industries Corporation Limited, Chandigarh, for the year 1989-90.
- (ii) Annual Report of the Punjab Agro Industries Corporation Limited, Chandigarh, for the year 1989-90 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (3) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

[Placed in Library. See No. LT-72/91]

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the National Council for Cooperative Training, New Delhi, for the year 1989-90.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Council for Cooperative Training, New Delhi, for

the year 1989-90 together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Council for Co-operative Training, New Delhi, for the year 1989-90.

(5) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

[Placed in Library. See No. LT-73/91]

Review on the Working and Annual Report of Mahanagar Telephone Nigam Ltd., New Delhi and Videsh Sanchar Nigam Ltd., Bombay for 1989-90 etc.

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATION (SHRI P. V. RANGAYYA NAIDU): I beg to lay on the Table—

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(a) (i) Review by the Government on the working of the Mahanagar Telephone Nigam Limited, New Delhi, for the year 1989-90.

(ii) Annual Report of the Mahanagar Telephone Nigam Limited, New Delhi, for the year 1989-90 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-74/91]

(b) (i) Review by the Government on the working of the Videsh Sanchar Nigam Limited, Bombay, for the year 1989-90.

(ii) Annual Report of the Government on the working of the Videsh Sanchar Nigam Limited, Bombay, for the year 1989-90 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-75/91]

13.07 hrs.

MESSAGE FROM RAJYA SABHA

[English]

SECRETARY-GENERAL: Sir, I have to report the following message received from the Secretary-General of Rajya Sabha:—

"In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Representation of the People (Amendment) Bill, 1991, which has been passed by the Rajya Sabha at its sitting held on the 16th July, 1991."

The Representation of The People (Amendment) Bill, 1991

As passed by Rajya Sabha.

[English]

SECRETARY-GENERAL: Sir, I lay on the Table the Representation of the People (Amendment) Bill, 1991, as passed by Rajya Sabha.